



Government of Jammu and Kashmir
Housing & Urban Development Department
Civil Secretariat, Jammu / Srinagar

NOTIFICATION
Jammu, 26th of December, 2025

S.O. 326.- In exercise of the powers conferred by sub-section (1) of Section 24 and sub-section (2)(m) of Section 84 of the Real Estate (Regulation and Development) Act, 2016 read with Rule, 18 of the Jammu and Kashmir Real Estate (Regulation and Development) Rules, 2020, the Lieutenant Governor is pleased to notify the following Terms & Conditions of services for the Chairperson and Member(s) of Jammu and Kashmir Real Estate Regulatory Authority; namely: -

Terms and Conditions of Chairperson

S. No.	Terms & Conditions	Chairperson/Member(s)
1	Salary	Last pay drawn at the time of his retirement from the earlier services, less by the amount of the pension, including commuted value, thereof, plus D.A. as applicable.
2	Tenure of Appointment	He shall hold office for the term of 05 years from the date on which he enters his office or till he attains the age of 65 years, whichever is earlier.
3	Transport	As was admissible to him at the time of his retirement from the previous service.
4	Residential Accommodation	As was admissible to him at the time of his retirement from the previous service.
5	Medical Facilities	As was admissible to him at the time of his retirement from the previous service.
6	Leave	He shall be entitled to thirty days earned leave for every completed year of service.
7	Telephone Charges	As was admissible to him at the time of his retirement from the previous service.
8	Hospitality/ Sumptuary	As was admissible to him at the time of his retirement from the previous service.

By order of the Hon'ble Lieutenant Governor.

Sd/-
(Mandeep Kaur) IAS

Commissioner/Secretary to Government,

Dated: 26.12.2025

No. HUD-RERA/1/2021 (7386111)

Copy to the: -

1. Chairperson, Jammu and Kashmir Real Estate Regulatory Authority (JKRERA)
2. Member, Jammu and Kashmir Real Estate Regulatory Authority (JKRERA)

Copy also to the: -

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. All Principal Secretaries to the Government
4. Principal Resident Commissioner, J&K Government, New Delhi.
5. Principal Secretary to the Lieutenant Governor.
6. All Commissioners/Secretaries to the Government.
7. Chief Electoral Officer, J&K.
8. Director General, J&K Institute of Management, Public Administration and Rural Development.
9. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India.
10. Division Commissioner, Jammu/Kashmir.
11. Chairman, J&K Special Tribunal
12. All Heads of Departments/Managing Directors.
13. All Deputy Commissioners.
14. Director, Information, J&K.
15. Director, Archives, Archaeology and Museums, J&K.
16. Secretary, J&K Public Service Commission.
17. Director Estate, Jammu/Kashmir.
18. Secretary, J&K Service Selection Board.
19. General Manager, Government Press, Jammu/Srinagar.
20. Private Secretary to Advisor (B) to Lieutenant Governor.
21. Private Secretary to Chief Secretary.
22. Private Secretary to Commissioner/Secretary to the Government. Housing & Urban Development Department.
23. In charge website, Housing & Urban Development Department.
24. Stock file.


(S. Tarandeep Singh)
Under Secretary to the Government